

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

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CP NO. 368/2004 IN
OA NO. 1605/2003

This the 14th day of January, 2005

HON'BLE MR. JUSTICE M.A. KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.A.SINGH, MEMBER (A)

1. Smt. Munni Devi W/o Late Shri Bishan Lal Verma
2. Kuldeep Verma S/o Late Sh. Bishan Lal Verma

(Both R/o H.No.287, Handia Mohalla,
Lal Kurti, Meerut Cantt.)

(By Advocate: Sh. V.P.S.Tyagi)

1. Ms. Somy Tandon, I.D.A.S.,
Secretary Cum Financial Advisor
Ministry of Defence (Finance)
West Block-V, R.K.Puram,
New Delhi.
2. Sh. Paras Ram I.D.A.S.,
Controller of Defence Accounts (Army),
Belvadier Complex,
Meerut Cantt.

(By Advocate: Mrs. P.K.Gupta)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

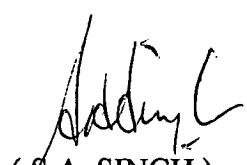
Vide order dated 28.1.2003 passed in OA-1605/2003, the Tribunal has directed the respondents to reconsider the case of the applicant for appointment on compassionate grounds afresh in the light of the Government of India OM dated 5.5.2003 within a period of 4 months from the date of receipt of the copy of the order. Counsel for respondents has stated that case of the applicant was considered by the Board of Officers/Committee in the meeting was convened on 27.6.2004 and although the case was found deserving but in view of the non-availability of vacancies orders were not passed. It is further submitted in the counter that the case of the applicant will be placed before the next two board meetings as and when it is held. Counsel for respondents has stated at the Bar that the Board meeting will be convened and the case of the applicant will be

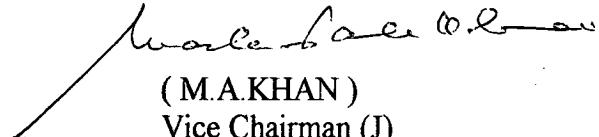
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considered therein in accordance with the DOPT OM dated 5.5.2003 and appropriate orders will be passed in accordance with the order of the Tribunal.

In view of this counsel for applicant agrees that the present CP may be disposed of leaving it open to the applicant to approach the Tribunal in the appropriate proceeding at a later stage, if necessary.

2. Considering the reply filed on behalf of the respondents, we do not find it a fit case to proceed in the matter at this stage. Accordingly, we discharge the notice and dismiss the Contempt Petition leaving it open to the applicant to file a fresh CP, if necessary at a later stage in accordance with law.


(S.A. SINGH)
Member (A)


(M.A.KHAN)
Vice Chairman (J)

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